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Need to evolve a uniform National Policy for Second **Chamber of State Legislatures**

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Thank you, Sir, for giving me this opportunity. This issue is raised with regard to the need to evolve a national policy for creation or abolition of Legislative Council. ... (Interruptions)...

MR. CHAIRMAN: Please.

SHRI ANAND SHARMA: Sir, the Members from Treasury Benches are disturbing.

MR. CHAIRMAN: I am asking all the benches ... (Interruptions)... Yes, the sound variates, that is the problem.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, Article 169 states "Notwithstanding anything in Article 168, Parliament may by law provide for the abolition of the Legislative Council of a State having such a Council or for the creation of such a Council in a State having no such Council, if the Legislative Assembly of the State passes a Resolution to that effect..." Sir, on previous occasion, the Rajasthan Legislative Council Bill, 2013. ... (Interruptions)...

श्री सभापति: प्लीज ...(व्यवधान)... जो आनन्द शर्मा जी ने कहा, आप उसकी पृष्टि कर रहे हैं।

SHRI KANAKAMEDALA RAVINDRA KUMAR: The Bill was introduced before this House on 6.8.2013. On 31.8.2013, the matter was referred to the Standing Committee which consisted of hon. Member, Shri Bhupender Yadav, Shri Abhishek Manu Singhvi, Shri Ram Chandra Prasad Singh, Shri Sukhendu Sekhar Ray, Shri Ram Vilas Paswan, Shri Parimal Nathwani, and late Shri Ram Jethmalani. Shri T. R. Baalu and other Members were also there. They made some recommendations to the Central Government. "The Committee after examining the views expressed about the creation of Legislative Council for the State of Rajasthan unanimously recommends to the Parliament to pass the legislation in larger public interest. The Committee, however, takes note of the following suggestion. There is a need to evolve a national policy with regard to the creation and abolition of Legislative Council, particularly, in regard to the fact that the status of the second chamber cannot be temporary in nature depending on the mood of the Government of the day, nor can be abolished once created only at the whims and fancies of a newlyelected Government in the State."

[Shri Kanakamedala Ravindra Kumar]

With regard to other States also, it is pending. Assam Legislative Council Bill is pending. The Tamil Nadu Legislative Council Bill, the revised one, is pending. The Odisha Legislative Assembly has passed a Resolution. It is also pending. Recently, Andhra Pradesh State Legislative Assembly passed a Resolution to abolish the Legislative Council on the premise that the matter was referred to the Select Committee by the hon. Chairman of the Legislative Council, and, since the hon. Chief Minister does not like it...

MR. CHAIRMAN: No mention about the Chief Minister. ... (Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: The reason is this. This is not my statement. ... (Interruptions)...

MR. CHAIRMAN: Even if it is a fact also. ... (Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: It is a statement made before the Assembly. ...(*Interruptions*)... He does not like it.

MR. CHAIRMAN: You are making out your case. Please focus on that. ... (Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: So, I appeal to the Union Government to frame a national policy with regard to creation or abolition, and, till such time, no steps should be taken. ...(Interruptions)...

MR. CHAIRMAN: Time is over. ... (*Interruptions*)... The point is good but deviation and getting into controversy will not help.

PROF. MANOJ KUMAR JHA: Sir, I associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI: Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA: Sir, I also associate myself with the matter raised by the hon. Member.

Need to establish mental health awareness centres for youth

डा. विकास महात्मे (महाराष्ट्र): चेयरमैन सर, मैं आज युवाओं के बीच मानसिक स्वास्थ्य के बारे में बताना चाहूँगा। जब भी हम मानसिक स्वास्थ्य बोलते हैं, तब हमें हमेशा पागलपन,